

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1481
ANSWERED ON:03.08.2010
MINERAL RIGHTS
Joshi Shri Mahesh

Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to confer rights of minor mineral to the State Governments under the proposed Mines and Minerals (Regulation and Development) Act; and

(b) if not, the reasons therefor?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) : As per the existing Mines and Minerals (Development and Regulation) Act, 1957, the State Governments grant mineral concessions for major and minor minerals. In case of minor mineral, the State Governments are empowered to frame rules for regulation of the concession regime. As per the National Mineral Policy 2008, there is no proposal to revise these powers of the State Governments.

(b) : Question does not arise in view of (a) above.